# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH THIS THE 25 DAY OF April 1996

HON .MR. JUSTICE B.C. SAKSENA

## HON. MR. S.DAS GUPTA, MEMBER(A)

Original Application No. 865 of 1994

Ramji Vishwakarma, son of Gulab Das aged about 25 years, Resident of Bene Babu-ke-Gali, Wellesalyganj, District Mirzapur.

## BY ADVOCATE SHRI O.P. GUPTA

.... Petitioner

#### Versus

- 1. The Income Tax Officer Mirzapur,
  Putlighar, District Mirzapur
- The Commissioner of Income Tax, Allahabad, 38 M.G. Marg, Civil Lines, Allahabad.
- Onion of India: through Secretary
  Ministry of Personnel, Public
  Grievances and Pensions (Department
  of Personnel & Training) Govt.
  of India, New Delhi.

... Respondents

## BY ADVOCATE SHRI AMIT STHALEKAR

# ORDER(Reserved)

### JUSTICE B.C. SAKSENA, V.C.

The applicant through this O.A prayed for a direction to the respondents notto terminate the services of the applicant and to treat him as continuing/service. He also sought suitable directions to be issued to the respondents to grant temporary status to the the applicant with other consequential benefits to which he was entitled under a scheme called, "Casual Labours Grant of Temporary Status and Regularisation 1993". Subsequently through an amendment the applicant added the following relief 'Oral termination of the applicant from the service may

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beset aside and applicant should be reinstated in service with all consequential benefits.

- 2. The brief facts as stated in the GA are that the applicant on coming to know that some Group 'D' posts have fallen vacant under the control of Indome Tax Officer.

  Mirzapur, submitted an application on 30.3.93. The applicant was accordingly appointed as a Group D daily rated casual labour. The applicant in Para 4(ii) states that he received payment regularly w.e.f. 20.4.93 to 1914 1919.9.94. Evidently there is typographical error. It should be 1993. The petition was filed on 23.5.94 and thus an averment that he was paid upto September 1994 is incorrect.
- In the counter affidavit it has been averrred 3. that the petitioner had already been discharged from service w.e.f.3.5.94. In the Rejoinder affidavit WEXNES the applicant has men specifically denied the said averment made in the counter affidavit. The applicant claims that he is entitled to grant of temporary status alongwith other consequential benefits pursuant to a 1993 Scheme called Casual Labours Grant of Temporary Status and Regularisation 1993. The said scheme came into force on 1.9.1993. As per the said scheme temperary status was to be conferred on all those Casual labours who were in employment on the date of issue of the said circular i.e. to say 1.9.93 and who had rendered a coninuous service of atleast one year and had worked atleast for 206 days as on 1.9.93. The respondents therefore pleaded that since the applicant has started working as a casual labout w.e.f. 20.4.93 and had not completed one year's

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/service on the date of coming into force of the scheme nor had worked for 206 days as on 1.9.93, he is not entitled for the grant of temporary status. The said circular it is pleaded by the respondents no where stipulates that as and when any casual labour completes one year's continuous service and had worked 206 days he would be granted temporary status. We find force in the plea taken by the respondents and held that the applicant does not fulfill the requisite conditions laid down in the said circular for being granted temporary status.

The learned counsel for the applicant submitted that the averment made in Para 9 of the counter affidavit wherein it has been stated that "the petitioner was discharged from service w.e.f. 3.5.94 since his work was found unsatisfactory and he was in the habit of interferring in the work of other staff members instead of doing the work assigned to him". The learned counsel submitted that this averment that the applicant's services were dispensed with as a measure of punishment. The averments in para 9 are in reply to the averments made in para 4(v) and (vi) of the OA wherein the applicants alleged displeasure and enneyance on the part of respondent neal for the reason that the applicant had claimed regularisation under the provisions of regularisation scheme 1993. The other averment in para 10 of the counter affidavit is that though the applicant was discharged from service w.e.f. 3.5.94 with a view to make out that he is centinuing in service the applicant on 29.6.94 fraudulently made entries in the return receipt register behind back of the concerned clerk. It has also been averred that the applicant only been engaged for

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supplying drinking water to the members of the staff and assesses attending the effice and cleaning of furnityre of the effice for 5 days in a week only. He was not given the work of making entries of the return receipt register. It is in the nature of a technical work and would not given to the applicant. The law which fairly well settled that any averments made in the counter to meet the allegations of malafides or termination having been passed arbitrarily and for game no good reasons. The averments in the counter affidavit would not lend colour to the order of termination simplicitor and on the basis of the said averments it cannot be held that the order of termination simplicitor has been passed by way of punishment (see 1996 SCC(L&S) 220 State of Orissa Vs. Reeti Ranjan Kar.

- 5. The learned counsel for the applicantm next x submitted that the applicant has been discharged from service while a few persons junior to him have been retained 4 names had been indicated in this behalf.
- (1) Dinesh Narain Tiwari working as casual labour since 20.8.93 in the effice of the Asstt.

  Commissioner Income Tax, Alld(Administration)
- (2) Jai Prakash working since 1.12.93 in the same Office.

(3)

in the Office of the the Income Tax Officer,
Mirzapur where the applicant had been working
abd the fourth name indicated is Ram Abhilash working
wince April 1993 in the bunglow of Deputy Commissioner
Income Tax, Allahabad renage. Out of the said four only
one viz Raj Kumar Srivastava on the applicant soum showing
has been working in the effice of the Income Tax Officer

Raj Kumar Srivastava werking since January 1995

Mirzapur. The other names are wholly irrelevant

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since it has not been averred that the working period of a cassal labour in an effice other than where the applicant had been working would be relevant for the discharge of a casual labour. A casual labour does not have any seniority. In the event of retrenchment he may claim some preference in reengagement on the basis of total working days but in by him in a particular office. For re-engagement in this manufer a comparison has not be made I among casual labours working in any office of the Income Tax Officer falling within the range.

- 6. Evem otherwise an order of discharge simplicitor cannot be questioned on the ground of violation of Art.

  16 on the basis that some persons of lesser number of working dayska have been retained.
- 7. In view of the above there is no merit in the OAs and it is accordingly dismissed. Cost easys

MEMBER (A) ^

VICE CHAIRMAN

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Dated: 25 4/1996

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